



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (11TH AMENDMENT) RULES

FOR THE YEAR 2003

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 10th March, 2003

No. Health.151/88/Pt/171:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and Commencement :- (1) These rules may be called the Meghalaya Medical Attendance (11th Amendment) Rules, 2003.
(2) They shall come into force at once.
2. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules 1981, after clause (aj) the following new clauses (ak) and (al) shall be added namely:-

(ak) Nemcare Hospital, Guwahati

(al) Woodland Nursing Home, Shillong.

Sd/- (P. S. Dkhar, MCS.,)

Deputy Secretary to the Govt. of Meghalaya
Health & Family Welfare Department

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Memo No.Health.151/88/Pt/171-A

Dt. Shillong, the 10th March, 2003.

Copy forwarded to:-

- 1) The Director of Printing and Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya, Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.
- 4) The Director of Health Services (MI)/(MCH&FW)/(Research), Meghalaya.
- 5) Dr. Baruah, Chief Executive Officer, Nemcare Hospital, North East Medical Care and Research Centre (P) Ltd.G.S. Road, Bhangagarh, Guwahati-5, Assam.

6) Dr.W.Kharshiing, Medical Superintendent, Woodland Hospital, Dhanketi, Shillong.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 24th April, 2003

No. Health.151/88/Pt/174:- In exercise of the powers conferred by the proviso to Article 307 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

3. Short title and Commencement :- (1) These rules may be called the Meghalaya Medical Attendance (11th Amendment) Rules, 2003.
(2) They shall come into force at once.
4. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance 1981, after clause (aj) the following new clauses (ak) and (al) shall be added namely:-

(ak) Nemcare Hospital, Guwahati	}	Recognised only for Burn
(al) Woodland Nursing Home, Shillong.	}	and Plastic Surgery cases.

This cancels this Department Notification No. H.151/88/Pt/171 dt.10.3.03.

Sd/- (P. S. Dkhar, MCS.,)
Deputy Secretary to the Govt. of Meghalaya
Health & Family Welfare Department

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Memo No.Health.151/88/Pt/171-A

Dt. Shillong, the 24th April, 2003.

Copy forwarded to:-

- 7) The Director of Printing and Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya, Gazette.
- 8) All Administrative Departments.
- 9) All Heads of Departments.
- 10) The Director of Health Services (MI)/(MCH&FW)/(Research), Meghalaya.

- 11) Dr. H. Baruah, Chief Executive Officer, Nemcare Hospital, North East Medical Care and Research Centre (P) Ltd.G.S. Road, Bhangagarh, Guwahati-5, Assam.
- 12) Dr. W. Kharshiing, Medical Superintendent, Woodland Hospital, Dhanketi, Shillong.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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